

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 76016 of 2019

(Arising out of Order-in-Appeal No.38/Kol-South/18 dated 26.12.2018 passed by Commissioner, CGST & Central Excise Appeal-I, Kolkata)

M/s. Vodafone Idea Limited

(11 Dr. U. N. Brahmachari Street, Kolkata-700017)

Appellant

VERSUS

**Commr. of CGST & Central Excise, Kolkata South
Commissionerate**

(GST, Bhawan, 180, Shantipally, Rajdanga Main Road, Kolkata-700107)

APPEARANCE :

Mr. Dipankar Majumdar, Advocate for the Appellant

Mr. S. S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.75360/2023

Date of Hearing : 10 May 2023

Date of Decision : 10 May 2023

ORDER

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Pooja